

पटना विश्वविद्यालय के छात्रावास

4648. श्री रामाचतार सास्त्री :
श्री क० वि० मन्थर :

क्या शिक्षा मंत्री यह बताने की कृपा करने कि-

(क) क्या पटना विश्वविद्यालय ने अभी तक विश्वविद्यालय अनुदान आयोग की सिफारिशें लागू नहीं की हैं, जिनके परिणामस्वरूप विश्वविद्यालय के छात्रावासों में बहुत असंतोष है,

(ख) क्या छात्रावासों का एक प्रतिनिधि समूह उनके पटना प्रवास के समय इस सम्बन्ध में उनसे मिला था और उन्हें कोई छापन प्रस्तुत किया गया था,

(ग) यदि हाँ, तो उक्त सिफारिशों को लागू करने के लिये उनके मंत्रालय द्वारा क्या कार्यवाही की जा रही है, और

(घ) क्या केन्द्रीय सरकार का विचार इन काम के लिये बिहार सरकार को कोई विशेष अनुदान देने का है ?

श्री ज्ञाना मंत्री (३१० विपुल सेन) :

(क) विश्वविद्यालय अनुदान आयोग द्वारा छात्रावासों के लिये मुझ-ये गये सन्तोषित बेटनमानों को पटना विश्वविद्यालय ने अभी तक लागू नहीं किया है।

(ख) जी, हाँ।

(ग) विश्वविद्यालयों और कॉलेजों के छात्रावासों के सन्तोषित बेटनमानों की योजना को बिहार की राज्य सरकार उन्मुख सभी राज्य सरकारों को भेज दिया गया है। राज्य सरकार ने योजना में काम करने के लिए सभी तक अपनी गहृपति नहीं देवी है और न कोई सरकार ही देवा है।

(घ) योजना के अन्तर्गत सन्तोषित बेटनमानों को लागू करने पर होने वाले प्रतिरिक्त व्यय का 80 प्रतिशत केन्द्रीय सरकार द्वारा और शेष 20 प्रतिशत सन्तोषित राज्य सरकार द्वारा वहन किया जाता है। बिहार सरकार को दी जाने वाली सहायता का एकम उतसे विनिष्ठ प्रस्ताव प्राप्त होने पर हाँ तय की जायेगी।

Reconstruction of Khem Karan

4649. श्री G. S. Dhillon: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the scheme to reconstruct the town of Khem Karan has since been finalised,

(b) whether it is proposed to pay any compensation to the farmers, who were deprived of their crops, orchards or trees during the Pakistani occupation of the border areas of Amritsar and Ferozepur District, and

(c) if so, the criteria laid down and the authority appointed to assess the damage alongwith the method of reimbursement of the claims or disbursement of compensations?

The Minister of State in the Ministry of Labour and Rehabilitation (Shri L. N. Mishra): (a) Yes a scheme for the construction of a complex of public buildings and a residential colony at a site adjacent to the old Khem Karan has been approved.

(b) and (c) A scheme has been sanctioned for the grant of *ad hoc* ex-gratia assistance of the crops damaged as a result of Pakistani occupation of cultivated land in Punjab. Under this scheme, payment is to be made on the same basis and rates as prescribed by the Ministry of Defence for crops damaged during the preparatory stage of defence preparations. The assessment of the damage sustained is to be made by an officer of the State Government not below the

rank of Sub-Divisional Officer and to be approved by the Collector and later submitted to Financial Commissioner for acceptance. After the Financial Commissioner has accepted the assessment, the amount due is to be disbursed within fifteen days of the acceptance, initially from the funds of the State Government. The amount spent by the State Government on this account is reimbursable by the Government of India in the usual manner.

A proposal regarding grant of financial assistance for the loss or damage caused to orchards as a result of Indo-Pak hostilities is under examination.

Typing Test for P. & T. Employees

4659. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of U.D.C.s working in the P. & T. Board who are about 45 years of age and above, despite having rendered more than 10 years of service are still treated temporary for their not having qualified the typing test;

(b) whether Lower Division Clerks and Assistants under the similar circumstances have been exempted from passing the typing test for their confirmation;

(c) if so, the reasons for this discrimination;

(d) whether it is also a fact that in the past exemption from passing typing test to the U.D.C.s who attained the age of 45 was given to them under similar circumstances; and

(e) the steps Government propose to take in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vihya Charan

Shukla): (a) Yes, Sir. There are only 5 U.D.C.s in the P. & T. Board who are over 45 years of age, have put in more than 10 years of service and are still temporary.

(b) Lower Division Clerks in the Central Secretariat Clerical Service who have attained the age of 45 years and have completed 10 years continuous service in the grade of L.D.C. are exempted from the requirement of passing the typewriting test provided they have made at least two genuine attempts to pass the typewriting test and are considered suitable for confirmation in other respects by the cadre authorities.

Passing of typewriting test is not, however, a pre-requisite for confirmation in the grade of Assistant.

(c) to (e). The directly recruited Upper Division Clerks who were over 45 years of age on 23rd October, 1953, were exempted from the passing the typewriting test for confirmation in that grade at the Initial Constitution (1-5-54). There were 16 directly recruited U.D.C.s (as on 1-11-62) recruited during 1954-55 who had not been able to get confirmation on account of their failure to pass the typing test. According to the provisions of the C.S.C. Scheme 'direct recruits' to the U.D.C.s' Grade became eligible for confirmation only if they were declared quasi-permanent in the grade. The persons in question have not been declared quasi-permanent as they have not passed the typing test, an essential qualification for declaration as quasi-permanent with effect from 1-7-1967. Since the C.S.C. Rules, 1962, which came into force with effect from 1-11-62 do not provide for the confirmation of such direct recruits unless their names are included in the "Select List", it has been decided that these persons may be considered for confirmation after they pass the typewriting test. However, the directly recruited U.D.C.s belonging to Scheduled Casts/Scheduled Tribe have been exempted from this condition.